Facilities provided to doctors of ESI hospitals

- †3129. SHRI RAM NATH THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the facilities being provided by Government to the doctors working in ESI hospitals on contractual basis and to their families for their treatment and providing medicines to them in ESI hospitals;
- (b) whether it is a fact that the doctors rendering their services in ESI hospitals are not provided the facilities of treatment to them and their families in these hospitals; and
- (c) if so, by when Government would address this anomaly and provide facility of treatment in those hospitals to such doctors and their families?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The doctors working in Employees' State Insurance (ESI) hospitals on contractual basis and their family members are not entitled to regular medical facilities in ESI hospitals and, therefore, they are being provided only emergency medical facilities available in ESI hospital/dispensaries.

Inspection of Neyveli Lignite Corporation

- 3130. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the Director General of Mines Safety (DGMS) periodically undertook inspection at Neyveli Lignite Corporation (NLC) in Tamil Nadu;
 - (b) if so, the details of inspection done, during the last three years;
 - (c) whether any shortcomings were noticed during the inspection;
 - (d) if so, the details thereof;
- (e) whether any remedial measures were suggested by officers of DGMS to Neyvelli Lignite Corporation; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Yes, Sir. Officers from Directorate General of Mines Safety (DGMS), Chennai Region periodically undertook inspections of Neyveli Lignite Mines of M/s. Neyveli Lignite Corporation Limited.

[†] Original notice of the question was received in Hindi.

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The	details	Ωt	inspections	done	hv	various	officers	ın	last	three	vears	15	28	ıınder:-

Year	No. of inspections
2013	21
2014	15
2015	12
2016*	12

^{*}Till October, 2016.

⁽c) and (d) The details of the shortcomings (violations) pointed out during the inspections during the last three years is as under:

Year	Shortcomings (violations)
2013	49
2014	26
2015	16
2016*	32

^{*}Till October, 2016.

(e) and (f) The management of M/s. Neyveli Lignite Corporation was asked by DGMS to rectify the violations as remedial measures.

Life insurance coverage of workers in unorganised sector

- 3131. SHRI DILIP KUMAR TIRKEY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that a large number of the country's workforce in the unorganised sector does not have any life insurance coverage;
- (b) if so, whether the Ministry will consider bringing about a special insurance scheme for the workers employed in the unorganised sector;
 - (c) if so, by when; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Unorganised Workers' Social Security Act, 2008 has been enacted to provide social security benefits to the workers in the unorganised sector. This Act stipulates formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and